


SC No. 28238/2016  
FIR No. 169/2016  
PS. KOTWALI ROORKEE  
U/s 302/120-B/114/34IPC & 3(2)(5) SC/ST ACT  
State Vs. Akash Tyagi & Ors.

06.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for state  
None for accused persons.

Put up for reply and arguments on the applications U/s 311 Cr.P.C. moved  
by the Prosecution on 25.09.2020.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
06.08.2020

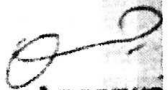
SC No. 28240/2016  
FIR No. 282/2016  
PS. Kotwali Roorkee  
U/s 25 Arms Act  
State Vs. Muzaffar Iqbal

06.08.2020

**Matter taken up through Video Conferencing (Cisco Webex).**

Present: Sh. Virender Singh, Ld. Addl. PP for state  
None for accused.

Put up with connected matter on 25.09.2020

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Del  
06.08.2020


SC No. 850/2017  
FIR No. 166/2017  
PS: Subzi Mandi  
U/s 395/398/468/471 IPC  
State Vs. Bharat Kumar Goswami & Ors.

06.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present. Sh. Virender Singh, Ld. Addl. PP for state  
None for accused persons.

Put up for final arguments on 26.09.2020.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
06.08.2020

CR NO. 689/2019

Ravi Raj @ Ravi Kumar Vs. Govt. of NCT of Delhi

06.08.2020

Matter taken up through Video Conferencing (Cisco Webex).

Present: None for revisionist.

Sh. Virender Singh Ld. Addl. PP for state/respondent.

Put up for arguments on revision petition, on 24.09.2020



(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
06.08.2020

FIR No. 278/2016  
PS. DMC Road  
US 302/201/506/120B IPC  
State Vs. Laxmi Narayan

06.08.2020


Matter taken up through Video Conferencing (Cisco Webex).

Present: Sh. Virender Singh Ld. Addl. PP for state.  
Surety Sh. Gulfam of applicant/accused with Counsel Sh.S.D.  
Pattanaiik

Sh. Sandeep, Ahlmad of the court, has telephonically informed that the verification report of bail bond of applicant/accused Laxmi Narayan has been received. The verification report of bail bond has been sent by the Ahlmad through electronic mode(Whatsapp.) Appicant/accused was enlarged on interim bail for 45 days vide order dated 23.07.2020, passed by this court. I have gone through the report fo bail bond. IO has verified the bail bond. Bail bond accepted in terms of bail order dated 23.07.2020.

Applicant/accused Laxmi Narayan be released from custody, if not required in any other case.

Copy of this order be sent to the concerned Jail Superintendent for compliance.

  
(Charu Aggarwal)  
ASJ-02/Central/THC/Delhi  
06.08.2020